

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1468 /ND/2019

In the matter of :

Nuvoco Vistas Corporation Ltd

Vs.

DVS Infrastructure (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 14.11.2019

Coram :

Sh. Ch. Mohd. Shareif Tariq ,

Hon'ble Member (Judicial)

Shri K.K. Vohra,

Hon'ble member (Technical)

For the Petitioner /Op. Creditor : Mr. Gaurav Bahl, Advocate

For the Respondent/Corporate Debtor : Mr. Rupal Bhatia, Mr. Praveen Rao, Advocates

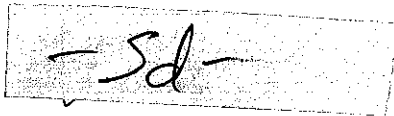
For the Intervener

:

ORDER

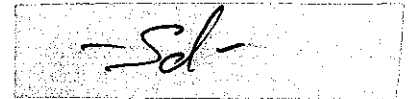
The Counsels for both sides are present. The Counsel for the Operational Creditor has placed on record the certified copy of the Resolution passed by the Board and a copy of which is given to the other side. The Counsel for the Corporate Debtor prayed for adjournment to examine the documents placed in the file and to make final submissions. At request, the matter is adjourned.

Put up on 19.11.2019.



(K.K. VOHRA)
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHAREIF TARIQ)
MEMBER (JUDICIAL)